



GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT; HOME DEPARTMENT
SRINAGAR/JAMMU

NOTIFICATION

Jammu, the 20th March, 2019

SRO:- 214 Whereas, on 13-07-2018, Police Station, Qazigund received an information through reliable sources to the effect that a group of Lashkar-e-Toiba terrorists particularly Azad Dada R/o Arwani alongwith other terrorists have constituted a team of terrorists in Jurisdiction of Police Station Qazigund in order to target the security forces for snatching of arms/ammunition. The said team is also intending to motivate the youth to join terrorist organization. A group of OGWs lead by Sartaj Ahmad Dar S/o Mohammad Munnawar Dar R/O Sopat, Mohammad Abbas Dar S/o Ab Rashid Dar R/o Ganjipora , Ab Qayoom Wani S/O Gh Hassan Wani R/o Ganjipora, Masood Ahmad Bhat S/o Ab Rehman Bhat R/o Cheddar, Khalid Showkat Ganie R/O Zadoora, Zaffer Ahmad Rather S/O Abdullah Rather R/O Sopat, Owais Ahmad Khan S/O Gowhar Ahmad Khan R/O Furrarh etc are facilitating, aiding supporting and providing illegal arms ammunition to terrorists for committing subversive activities in the State. This conspiracy on part of the accused persons is threat to the security and integrity of State as well as Country. Further the said OGWs were providing weapons to the said organization from unknown sources for committing unlawful activities etc;and

2. Whereas, a case FIR No 164/2018 was registered at Police Station, Qazigund and investigation taken up;and

3. Whereas, during the course of investigation site plan was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant sections of law and placed on file. During investigation accused Sartaj Ahmad was apprehended who disclosed that he alongwith other accused persons Mohammad Abbas Dar, Ab Qayoom Wani, Masood Ahmad Bhat, Khalid Showkat Ganie, Zaffer Ahmad Rather, Owais Ahmad Khan, Masroor Ahmad, Wasim Rather has made a group on the instructions of militants Azad Dada and Shakoor Ganie to work as Over Ground Workers of unlawful organization Lashkar-e-Toiba and to provide arms and ammunition to the said terrorist. The accused further disclosed

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that the above said group of Over Ground workers have provided arms and ammunition to these militants through one of its members, namely Masroor Ahmad who has subsequently joined militant ranks. This apart the accused disclosed that one magazine and 23 Live rounds are lying with him. Subsequent to the disclosure one magazine and 23 live rounds of AK Series were recovered from an Orchard land and necessary memos to this effect were prepared.

4. Whereas, on the strength of evidence collected during course of investigation ,the accused persons, namely, 1. Sartaj Ahmad Dar S/O Mohammad Munawar Dar R/O Sopat 2. Mohammad Abbass Dar S/O Ab. Rashid Dar R/O Ganjipora 3. Ab. Qayoom Wani S/O Gh Hassan Wani R/O Ganjipora 4. Khalid Showkat Ganie S/O Showkat Ali Ganie R/O Zadora 5. Aamir Ahamd Thoker S/O Bashir Ahmad Thoker R/O Sopat 6. Salaal Ahmad Ganie @ Shakoor Ahmad Ganie S/O Gh Qadir R/O Chadder 7. Azad Ahmad Malik @ Dada S/O Nazir Ahmad Malik R/O Arwani 8. Waseem Ahmad Rather S/O Bashir Ahmad Rather R/O Ashmuji 9. Dawood Ahmad Dar S/O Mushtaq Ahmad Dar R/O Ashmuji 10. Masood Ahmad Bhat S/O Ab Rehman Bhat R/O Chadder 11. Zaffar Ahmad Rather S/O Abdullah Rather R/O Sopat 12. Bilal Ahmad Bhat S/O Ab. Ahad Bhat R/O Tantraypora and 13. Masroor Ahmad Bhat S/O Bashir Ahmad Bhat R/O Fateh Pora Anantnag were found to have committed offences punishable u/S 13(2), 18, 19, 38, 39 ULA (P) Act and 7/25 Arms Act and accordingly investigation of case concluded as proved against them. Accused No. 01 to 06 have been arrested in the instant case and are presently on judicial remand, however accused No. 07 to 11 are still absconding, against whom proceedings U/S 512 Cr.PC have been proposed. While as accused No. 12 and 13 have been killed by security forces in different encounters as per copies of FIR/death certificates on record; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Section 13(2),18,19,38 & 39 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of

the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Sartaj Ahmad Dar S/O Mohd Munawar Dar R/O Sopat 2. Mohd Abbass Dar S/O Ab. Rashid Dar R/O Ganjipora 3. Ab. Qayoom Wani S/O Gh Hassan Wani R/O Ganjipora 4. Khalid Showkat Ganie S/O Showkat Ali Ganie R/O Zadora 5. Aamir Ahamd Thoker S/O Bashir Ahamd Thoker R/O Sopat 6. Salaal Ahmad Ganie @ Shakoor Ahmad Ganie S/O Gh Qadir R/O Chadder 7. Azad Ahmad Malik @ Dada S/O Nazir Ahmad Malik R/O Arwani 8. Waseem Ahmad Rather S/O Bashir Ahmad Rather R/O Ashmuji 9. Dawood Ahmad Dar S/O Mushtaq Ahmad Dar R/O Ashmuji 10. Masood Ahmad Bhat S/O Ab Rehman Bhat R/O Chadder 11. Zaffar Ahmad Rather S/O Abdullah Rather R/O Sopat for the commission of offences punishable u/S 13(2), 18,19,38 and 39 of the Unlawful Activities (Prevention) Act,1967 in case FIR No.164/2018 of Police Station Qazigund,

By Order of the Government of Jammu and Kashmir.

Sd/-

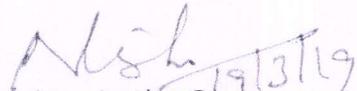
Principal Secretary to the Government
Home Department

No. Home/Pros/ 93 /2018

Dated: 2003.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/San/S/80/2018-76075-77 dated 26/11/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department